

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 144 of 2014 &
IA No. 244 of 2014 in

Dated : 1st July, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

State Load Despatch Center, Karnataka **...Appellant(s)**

Versus

Central Electricity Regulatory Commission **...Respondent(s)**
& Ors.

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent (s): Ms. Sneha for R.2

ORDER

It is pointed out that the issue involved in this Appeal has been raised in another Appeal no. 302 of 2013, which has already been admitted on 18.11.2013. Therefore, Admit. Ms. Sneha, the learned counsel appearing for Respondent No.2 undertakes to file Vakalatnama within one week. Issue notice in the Appeal as well as in I.A. No. 244 of 2014 (Appl. for Stay) to the other Respondents returnable on 15.07.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the I.A. for hearing on 15.07.2014.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson